



HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM - 'D'
REJECTION ORDER
[See Rule 4(2)]

No. RTIA/ADL.RG-HCIND/57

Indore, Dated 08.01.2014

From:

The Additional Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.

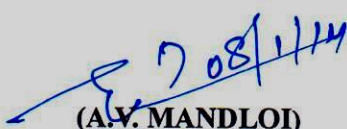
To,

Soumya Mani,
Room No.-205, Building No.-II,
Girls Hostel, Symbiosis Law School,
Plot No.-47/48 Block A,
Sector- 62, Noida- 201301 (Uttar Pradesh)

Please refer to your application No. NIL dated NIL, inwarded on 08.01.2014 and registered at our I.D. No. 22 dated 08.01.2014 addressed to the undersigned regarding supply of information under Right to Information Act, 2005 in which you applied for providing information about designation and address of State Public Information Officer, District Court Khandwa (M.P.) and this is to inform in this regard that the information asked for can not be supplied due to following reasons:-

Hon'ble the Competent Authority of High Court of M.P. has framed 'High Court of M.P. (Right to Information) Rules 2006' under Section 28(1) of the Right to Information Act, 2005. In accordance with the provisions of Rule 7(1) of th said Rules 2006 ibid, a citizen/applicant is required to pay fee of **Rs. 50/- in the form of non-judicial stamp or Treasury Challan, pasted with self-attested photograph** (in original) of the applicant on Form 'A' and you failed to furnish the fee in the form of non-judicial stamp or Treasury Challan, therefore, your application can not be entertained.

As per Section 19 of the Right to Information Act 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P. Indore Bench) within 30 days of the issue of this order.


(A.V. MANDLOI)
ADDITIONAL REGISTRAR
STATE PUBLIC INFORMATION OFFICER
HIGH COURT OF M.P.,
BENCH AT INDORE